

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 715 of 2020**

**In the matter of:**

**Rushabh Civil Contractors Pvt. Ltd.**

**....Appellant**

**Vs.**

**Centrio Lifespaces Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. Abhijeet Sinha, Mr. Rajat Bector, Ms. Devanshi Singh, Mr. B.K. Gala & Mr. Malak Bhatt, Advocates.**

**For Respondent: Mr. Prakash Shinde, Mr. Rohan Agrawal, Almira Lasrado, Mr. Nishit Dhruva, Mr. Harshad Vyas & Mr. Zaid Mansuri, Advocates for MDP & Partners.**

**ORDER**  
**(Virtual Mode)**

**26.03.2021:** Heard Learned Counsel for the Appellant.

Let the Respondent to Reply on the next date.

Liberty is given to the Learned Counsel for the Appellant to file the Interlocutory Application bringing on record that again independent Section 7 of the Insolvency & Bankruptcy Code, 2016 Application has been initiated against the Appellant and his partners by the Respondent.

Counsel for the Appellant is directed to serve the copy of the same to the Learned Counsel for the Respondent well in advance before the next date of hearing.

List this Appeal on **27<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**